

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-02-2024 AT 10:30 AM**

IA (IBC) 1448/2023 in CP(IB) No.407/7/HDB/2019
u/s. 7 of IBC, 2016

IN THE MATTER OF:

ICICI Bank Ltd

...Financial Creditor

VS

MBS Impex Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 1448/2023

Learned Counsel Mr. G. Bhupesh, for applicant, learned Counsel Mr. Srikanth Rathi, for Respondent Nos 2 to 4 and Learned Counsel Mr. V Sethu Madhav Rao, for Respondent No.5 present through Video Conference.

Learned Counsel for Respondent Nos 2 to 4 stated that he had e-filed the counter on behalf of Respondent No.4 and a memo of adoption of Respondent Nos 2 and 3, however nothing is found. Physical copy also not filed. As per the proceedings dated 11.01.2024 Respondents Nos 5,7 and 8 were called absent and set- ex-parte. No application was moved to set aside that order. In so far as Respondent no.6, is concerned proof of service, filed as per the same notice of Respondent no.6 returned un-served with an endorsement "insufficient address". Hence, the learned counsel for applicant is directed to take fresh notice to proper address by registered/speed post within one week from today. At request we also permit the learned counsel to take personal service and also through e-mail and file proof of service as per the procedure. Matter adjourned to 15.03.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)